

Central Administrative Tribunal
Principal Bench: New Delhi.

Regn. No. OA-612/89
OA-1753/89✓
OA-1755/89

Date of Decision: 1.6.90

Bhartiya Telecom-Tech. Union ... Applicants.

Vs.

Union of India & Ors. ... Respondents.

Regn. No. OA-1756/89

Shri M.S.Kambli ... Applicant.

Vs.

Union of India & Ors. ... Respondents.

For the applicants ... Ms. Sheela Goel,
Advocate.

For the respondents ... Shri V.S.R.Krishna, proxy
counsel for Shri M.L.Verma,
Advocate.

CORAM: Hon'ble Shri T.S.Oberoi, Member (Judicial).
Hon'ble Shri I.K.Rasgotra, Member (Administrative)

JUDGEMENT (ORAL)

(Judgement of the Bench delivered by
Hon'ble Shri T.S.Oberoi, Member (Judl.))

The learned counsel for the applicants filed certain documents including a circular No.39-21/87-SRT dated 6th March, 1990 issued by the Ministry of Communication, Government of India, to all Heads of Circles/Telephone Districts, with copies to all Federations, all General Secretaries of recognised Unions etc., and also a telex bearing endorsement No. AGT/206/90 dated 20th April, 1990, the perusal of which shows that the directions have since been issued by the concerned authority to finalise the matter in accordance with the orders contained therein.

2. The learned proxy counsel for the respondents pleaded that in view of the above mentioned orders, filed by the applicants themselves, there is hardly any need for the continuation of the present OAS.

3. The learned counsel for the applicants, however, further urged that in spite of passing of the orders by the concerned

authority, the same have not been implemented, so far.

4. We have considered the two communications, referred to above and also the plea put-forth by the learned counsel for the applicants and reply thereto by the learned counsel for the respondents. From the very nature of the cases, it is obvious that some more time would be required for the completion of the process of Review action relating to the matters such as denial of salary, dies-non, or disciplinary cases, etc. as referred to in the circulars dated 6th March, 1990 and of 20th April, 1990. However, it would be desirable if the matters are finalised by the respondents in the light of the directions contained in the above communications, as early as possible, preferably within three months from the date of receipt of a copy of this order.

5. With the above directions, the OAs are disposed of with no order as to costs.

I.K. Rasgotra
(I.K. Rasgotra)
Member (Admn.)

T.S. Oberoi
(T.S. Oberoi)
Member (Judl.)